

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.40105/2024

(Arising out of impugned final judgment and order dated 30-01-2024 in WPCRL No.2945/2023 passed by the High Court of Delhi at New Delhi)

AMIT KUMAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.208454/2024-CONDONATION OF DELAY IN FILING and IA No.208458/2024-EXEMPTION FROM FILING O.T.)

Date : 20-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mehmood Pracha, Adv.
Mr. R.H.A. Sikander, AOR
Mr. Jatin Bhatt, Adv.
Mr. Sanawar, Adv.
Mr. Faisal Mohammad, Adv.
Mr. Kshitij Singh, Adv.
Ms. Nujhat Naseem, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 Issue notice, returnable in four weeks.
- 3 Dasti, in addition, is permitted.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar